

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 149 of 2013

Dated : 6th August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sasan Power Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Ritika Arora

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R.1
Mr. Pradeep Misra
Mr. Shashank Pandit
Mr. Manoj Kr. Sharma for R.4 to 7
Mr. Gopal Jain
Mr. Alok Shankar for R.11
Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri for R.18
Mr. G. Umapathy
Ms. Mekhala for R.3
Mr. Sitiesh Mukherjee
Mr. Gautam for R.2
Mr. Apoorve Karal for R.15
Mr. Rahul Dhavan
Mr. S Raj Saxena for R.12 & 13
Mr. Jaideep Gupta, Sr. Adv.
Mr. Buddy A. Ranganadhan

ORDER

As directed by this Tribunal by Order dated 17.07.2013 Mr. C.N. Murthy, Executive Director has filed an affidavit tendering unconditional apology. The learned Senior Counsel appearing on his behalf submits that he had sent the letter without understanding the consequences and now he realized his mistake and tendered his apologies through the affidavit and that his apologies may be accepted and he may be pardoned.

In view of the request made by the learned Senior Counsel, the apology tendered by Mr. C.N. Murthy is accepted and he is discharged.

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Heard the learned counsel for the parties.

Judgment is Reserved.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson